भारत का राजपत्र
The Gazette of India

असाधारण विभाग
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (I)
PART II—Section 3—Sub-section (I)

प्रधानमंत्री द्वारा प्रकाशित
PUBLISHED BY AUTHORITY

सं. 446]
New Delhi, Thursday, December 23, 1933/Pausa 2, 1915
No. 446] NEW DELHI, THURSDAY, DECEMBER 23, 1933/PAUSA 2, 1915

यह बंदूक का प्रयोग के लिए गति के अवशेष की शुरुआत है।

रिकॉर्ड नंबर: 33004/93

(५) "क्षति" ने या राजनीतिक राज्य के, प्रभारक की कार्रवाई के स्वप्न (३) के अवधार (१) के अंतर्गत निर्मित, सतर्क अभिभावक है।

(६) "राष्ट्रीय मायावत" के प्रभारक की कार्रवाई के स्वप्न (३) के अवधार (१) के अंतर्गत निर्मित राजनीति मानव सभ्यता मायावत सत्ता है।

(७) "अधिकार" के मायावत शरणार्थ शरण (१) के अवधार (३) का अंतर्गत गति के अवधार (३) का शरण अभिभावक है。

(८) उन प्रकार नये शरणार्थ शरण अंतर्गत (३) के अंतर्गत गति के अवधार (३) का शरण अभिभावक है।

1939 GL/93

(1)
THE GAZETTE OF INDIA : EXTRAORDINARY  
(PART II—SEC. 151)

(i) The previous section of the gazette.

(ii) Paragraph indicating a new section or subsection.

(iii) The continuation of the previous paragraph.

(iv) The conclusion or final private of the gazette.

(v) The signature or authoritative end of the gazette.
2. Definitions: In these rules, unless the context otherwise requires:

(a) "Chairperson" means the Chairperson of the National Commission;
(b) "Member" means the Member of the National Commission appointed under sub-section (2) of Section 3 of the Ordinance;
(c) "National Commission" means the National Human Rights Commission constituted under sub-section (1) of Section 3 of the Ordinance;
(d) "Ordinance" means the Protection of Human Rights Ordinance (Ord. 30 of 1993);
(e) all other words and expressions used in these Rules and not defined but defined in the Ordinance shall have meanings respectively assigned to them in the Ordinance.

3. Salary: There shall be paid to:

(a) the Chairperson, a salary which is equal to the salary of the Chief Justice of India;
(b) a Member, a salary which is equal to the salary of a Judge of the Supreme Court.

Provided that if the Chairperson or a Member at the time of his appointment was in receipt of, or being eligible so to do, had elected to draw, a pension (other than disability or wound pension) in respect of any previous service under the Government of the Union or Government of a State, his salary in respect of service as a Chairperson or as the case may be a Member shall be reduced:

(i) by the amount of that pension;
(ii) if he had, before assuming office, received, in lieu of a portion of pension due to him in respect of such previous service, the commuted value thereof by the amount of that portion of the pension; and
(iii) by any other form of retirement benefits, being drawn or availed of or to be drawn or availed of by him.

4. Leave: (1) A person, on appointment as Chairperson or as a Member shall be entitled to leave as follows:

(i) earned leave @ fifteen days for every completed calendar year of service or a part thereof;
(ii) half pay leave on medical certificate or on private affairs @ twenty days in respect of each completed year of service and the leave salary for half pay leave shall be equivalent to half of the leave salary admissible during the earned leave;
(iii) leave on half pay can be commuted to full pay leave at the discretion of Chairperson or a Member if it is taken on medical ground and is supported by a medical certificate from the competent medical authority;

(iv) extraordinary leave without pay and allowances upto a maximum of one hundred eighty days in one term of office.

(2) On the expiry of his term of office in the National Commission, the Chairperson and Members shall be entitled to receive cash equivalent of leave salary in respect of earned leave standing to his credit subject to the condition that the maximum of leave encashed under this sub-rule or at the time of retirement from previous service, as the case may be or taken together shall not in any case exceed 240 days.

(3) The Chairperson and the Members shall be entitled to receive dearness allowance as admissible on the leave salary under sub-rule (2) at the rates in force on the date of the relinquishment of their office in the National Commission:

Provided that he shall not be entitled to city compensatory allowance or any other allowance on such leave.

(4) If a sitting Judge of Supreme Court or a sitting Chief Justice of High Court is appointed as a Member, then notwithstanding anything contained in sub-rules (1)(2) or (3), the provisions of Chapter II of the Supreme Court Judges (Conditions of Service) Act, 1958 or as the case may be, Chapter II of the High Court Judges (Conditions of Service) Act, 1954 shall apply to him up to the date of his superannuation as a sitting Judge of Supreme Court or as the Chief Justice of a High Court and thereafter he shall be entitled to leave in accordance with the provisions of sub-rules (1) to (3) of this rule.

5. Leave Travel Concession:—The Chairperson and the Members shall be entitled to leave travel concession at the same rates and at the same scales, and on the same conditions as are applicable to a Secretary to the Government of India:

Provided that if a sitting Judge of the Supreme Court or a sitting Chief Justice of a High Court is appointed as a Member, then notwithstanding anything contained in this rule, the rule, applicable to a Judge of the Supreme Court or rules applicable to a Judge of a High Court as the case may be, shall be applicable till the date of his superannuation and thereafter the provisions of this rule shall apply.

6. Authority competent to grant leave:—The power to grant or refuse leave to the Chairperson or a Member and to revoke or curtail leave granted to him, shall vest in the President.

7. Travel Allowances:—The Chairperson and the Members, while on tour (including the journey undertaken to join the National Commission or on the expiry of his term with the National Commission to proceed to his home town) shall be entitled to:

(a) travel allowances, allowances for transportation of personal effects and other similar matters at the same scales and at the same rates as are admissible to a Secretary to the Government of India;

(b) daily allowance at the same rates as are admissible to a Judge under the Supreme Court Judges (Travelling Allowances) Rules, 1959:

Provided that if a sitting Judge of the Supreme Court or a sitting Chief Justice of a High Court is appointed as a Member, then notwithstanding anything contained in this rule, the rules applicable to a Judge of the Supreme Court or rules applicable to a Judge of a High Court as the case may be, shall be applicable till the date of his superannuation and thereafter the provisions of these rules shall apply.

8. Other conditions of Service:—The conditions of service relating to provision of rent free accommodation, conveyance facilities, medical facilities and such other conditions of service as are, for the time being, applicable to a Judge of the Supreme Court under Chapter IV of the Supreme Court Judges (Conditions of Service) Act, 1954 and the rules made thereunder shall so far as may apply to the Chairperson and the Members.

9. Right to Subscribe to General Provident Fund:—Every person holding office as a Chairperson or a Member shall be entitled to subscribe to the General Provident Fund (Central Service).

10. Residency provisions:—The conditions of service of the Chairperson and the Members for which no special provision is made in these rules shall be determined by the rules and orders for the time being applicable to a Secretary to Government of India belonging to Indian Administrative Service.

11. Power to relax rules:—The Central Government shall have the power to relax the provisions of any of these rules in respect of any class or categories of persons.

भारत का राजपत्र
The Gazette of India
बायांकरण
EXTRAORDINARY
पार्ट II—Section 1—Sub-section (1)
प्रकाशित वाणिज्य
PUBLISHED BY AUTHORITY

च. 87] नई दिल्ली, दिसंबर, शनिवार 11, 1994/वार 22, 1995
No. 07] NEW DELHI, FRIDAY, FEBRUARY 11, 1994/MONDAY, 22, 1995

प्रभात

स. 90
d. 760
d. 52

(1) निर्देश 1 के कथन (ii) की तथा (iii) में "या लो रंगेय" के स्थान पर "या लो, लगाय" पड़ा जाएगा।

(2) निर्देश 4 के उप-निर्देश (4) में "यहा बन्दोबस्त" के स्थान पर "यहा बन्दोबस्त" पड़ा जाएगा।

451 G1/94

(1)
MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 7th January, 1994

G.S.R. 8(E).—In exercise of the powers conferred by sub-section (1) of section 49 of the Protection of Human Rights Ordinance, 1993 (Ordinance 30 of 1993), the Central Government hereby makes the following rules further to amend the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Rules, 1993, namely:—

I. (1) These rules may be called the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Amendment Rules, 1994.

2. They shall come into force on the date of their publication in the Official Gazette.

2. In the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Rules, 1993,—

(a) in rule 2,—

(i) in clause (a), for the words “a salary which is equal to the salary”, the words “salary and allowances which are equal to the salary and allowances” shall be substituted;

(ii) in clause (b), for the words “a salary which is equal to the salary”, the words “salary and allowances which are equal to the salary and allowances” shall be substituted.

(b) for rule 5, the following rule shall be substituted, namely:—

“5. Leave Travel Concession.—The Chairperson and the Members shall be entitled to the same leave travel concession as are admissible to a Judge of the Supreme Court under the Supreme Court Judges (Traveling Allowances) Rules, 1959.”

(c) for rule 7, the following rule shall be substituted, namely:—

“7. Travel Allowances.—The Chairperson and the Members while on tour (including the journey undertaken to join the National Commissioner on the expiry of his term with the National Commission to proceed to his home town) shall be entitled to travel allowances, allowances for transportation of personal effects and other similar matters and daily allowances at the same rates as are admissible to a Judge of the Supreme Court under the Supreme Court Judges (Traveling Allowances) Rules, 1959.”

[F.No. 13026/202/93-K. III]

MADHUKAR GUPTA, Jr. Secy.
(७) नियम ४ के उप-नियम (३) की छठी लाइन में "होना" के स्थान पर "होने" पड़ा आएँ ;

(८) नियम ७ की नाम-४ में "(देख-जैसे)" के स्थान पर "(मेंट-कैसे)" पड़ा आएँ ;

अब नियम ८ की नाम ७ में "होने" के स्थान पर "होने" पड़ा आएँ ;

[भ. सं. १३०२६/२०२/९३-के-३-III]

मंत्रज्ञाता न्युनतम, मंत्री संयोजन

MINISTRY OF HOME AFFAIRS
(Human Rights Cell)

New Delhi, the 11th February, 1994

CORRIGENDA

G.S.R. 92(E).—In the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Rules, 1993, published in the notification of the Government of India in the Ministry of Home Affairs No. GSR 760(E), dated the 23rd December, 1993, —

(a) in clause(c) of rule 2, for the word "Rules" read "rules";

(b) in rule 3,

(i) in the marginal heading, for the word "Salary" read "salary";

(ii) in the proviso to clause (b), after the words "as the case may be" and before the words "a Member the punctuation mark "," shall be inserted;

(c) in rule 4,

(i) in sub-rule (3), for the word "National" read "National";

(ii) in sub-rule (4), for the words "not withstanding" read "notwithstanding";

(d) in the proviso to rule 7, in the last line, for the word "rules" read "rule";

(e) in rule 8, for the words "may apply to the Chairperson" read "may be; apply to the Chairperson";

[F. No. 13026/202/93-K.111]

MADHUKAR GUPTA, Jt. Secy.
New Delhi, the 11th February, 1994

CORRIGENDA

G.S.R. 93(E).—In the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Amendment Rules, 1994, published in the notification of the Government of India in the Ministry of Home Affairs No. GSR 8(E), dated the 7th January, 1994,—

(a) in rule 2,—

(i) in clause (a), for “in rule 2” read “in rule 3”;

(ii) in clause (c), for the word “Commissioner” read “Commission or” and for the word “Supreme Court”, read “Supreme Court”.

[F. No. 13026/202/93-K.III]

MADHUKAR GUPTA, Jt. Secy.
भारत की राजपत्र
The Gazette of India

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

भाग दस्तावेज, सुबह 23, जुलाई 1999/सरवा 1, 1927
NEW DELHI, FRIDAY, JULY 23, 1999/SRavana 1, 1927

गृह मंत्रालय

अधिसूचना

नई दिल्ली, 20 जुलाई, 1999

(आवाज़)

स. अ. 548 (अ.)—भारत नागरिक, महान अधिकार संसद के अधिनियम, 1993 (1993 व. 60) की भाग 40 की उपभाग (2) के खण्ड (क) द्वारा प्रदत्त सूची का प्रयोग करने पुर्व, राष्ट्रीय महान अधिकार आयोग का अध्यक्ष और सदस्य (मंत्र, भति और अन्य संसद को ली) संसद के संस्थान नियम, 1993 में और संसद कर्मचारियों के लिए नियुक्ति-विज्ञापन व्यक्त की है, अन्वेषण—

1. सूची का नाम और प्राप्ति होना—(1) इस नियम का संविधान नाम राष्ट्रीय महान अधिकार आयोग का अध्यक्ष और सदस्य (मंत्र, भति और अन्य संसद को ली) संसद के संस्थान नियम, 1993 है।

(2) ये संविधान में प्रकाशित को लिए है।

राष्ट्रीय महान अधिकार आयोग का अध्यक्ष और सदस्य (मंत्र, भति और अन्य संसद को ली) नियम, 1993 के नियम 4 के उपनियम (2) में "240 दिन" अंक और 25 के स्थान पर नियुक्ति विज्ञापन रखा जाएगा, अवधि—

"इसी घोट्टी के नियोजनक के लिए अधिक भारतीय संसद (घोट्टी) नियम, 1955 के अनुसार वित्तिक अधिनियम 1957 "

[भा. सं. 150113 (31) 99—एस. आर] —
राष्ट्रीय घोट्टी संसद की वित्तीय मान्यता (केएल/रूप.आर)

दिनांक: भारत सरकार के राजस्व, असाधारण में स. (भा. सं. 760 अ) संविधान 23—12—93 की प्रकाशित हुए घोट्टोन्य संसद अधिनि. सं. 8 (अ) पार्षद ल-के-जी-डी 7-1-94 द्वारा संस्थापित हुए।

2198 G/99
MINISTRY OF HOME AFFAIRS
NOTIFICATION
New Delhi, the 20th July, 1999

G.S.R. 548(E).—In exercise of the powers conferred by
Clause (a) of sub-section (2) of section 40 of the
Protection of Human Rights Act, 1993 (10 of 1994), the
Central Government hereby makes the following rules,
further to amend the National Human Rights Commission
Chairperson and Members (Salaries, Allowances and Other
Conditions of Service) Rules, 1993, namely:

1. Short title and commencement—(1) These rules
may be called the National Human Rights Commission
Chairperson and Members (Salaries, Allowances and other
Conditions of Service) Amendment Rules, 1999.

(2) They shall come into force on the date of
their publication in the Official Gazette.

In rule 4 of the National Human Rights Commission
Chairperson and Members (Salaries, Allowances and Other
Conditions of Service) Rules, 1993, in sub-rule (2), for
the numbers and words "240 days" the following shall
be substituted, namely—

"the maximum period prescribed for encashment of
such leave under the All India Service (Leave)
Rules, 1955."

[F. No. 150113/01/99-HR]

RAKESH HOOJA, Jt. Secy. (K. IAB)

Foot Note: The principal Rules were published in the Extraordinary Gazette of India vide GSR No. 760(E) dated 21-12-93
and subsequently amended vide GSR No. 8(E) dated 7-1-94.
भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (I)
PART II—Section 3—Sub-section (I)

प्रकाशित देश, प्रकाशित
PUBLISHED BY AUTHORITY

547] नई दिल्ली, मुम्बई, अगस्त 26, 2000/कार्तिक 3, 1922
No. 547] NEW DELHI, WEDNESDAY, OCTOBER 25, 2000/KARTIKA 3, 1927

गुरु मंगलम
अधिशुचिना
नई दिल्ली, 20 अगस्त, 2000

सा. का. नं. 837(अ.),—केंद्रीय सरकार, मानव अधिकार संस्करण अधिनियम, 1993 (1994 का 10) की धारा 40
की उपधारा (1) और उपधारा (2) के खण्ड (क) द्वारा प्रदत्त योजनाओं का प्रयोग करते हुए, केंद्रीय मानव
अधिकार आयोग अधिनियम के अधीन सदस्य (चेतन, मले और अन्य सेवा की शर्तें) नियम, 1993 का और संशोधन करने के लिए निम्नलिखित नियम
बनाये हैं, आर्थिकः—

1. [11] उन नियमों को संशोधित नाम राष्ट्रीय मानव अधिकार आयोग अधिनियम और सदस्य (चेतन मले और अन्य सेवा की शर्तें) संशोधन नियम, 2000 है।

2. [12] ये सनपत्र में प्रकाशित की तारीख के प्रत्यूत होगे।

राष्ट्रीय मानव अधिकार आयोग अधिनियम और सदस्य (चेतन, मले और अन्य सेवा की शर्तें) नियम, 1993 [निर्देश में उके पश्चात् उका नियम बाहर गया है], के नियम 5 के यथार्थ
प्रमाणित नियम रचा जाएगा, अर्थातः:

"5. केंद्रीय सरकार योजना-आयोग और सदस्य उसी तरह यथायोग्य के हातबांध होंगे जो
उच्चतम न्यायालय न्यायाधीश [चेतन मले] नियम, 1959 के 'अभिनन्दन' भारत के
मुख्य न्यायमुखी और उच्चतम न्यायालय के न्यायाधीश को अन्तर्गत है।"
MINISTRY OF HOME AFFAIRS
NOTIFICATION
New Delhi, the 20th October, 2000

G.S.R. 837(E).—In exercise of the powers conferred by sub-section (1) and clause (a) of sub-section (2) of section 40 of the Protection of Human Rights Act, 1993 (10 of 1994), the Central Government hereby makes the following rules further to amend the National Human Rights Commission Chairperson and Members (Salaries,
The National Human Rights Commission Chairperson and Members (Salaries, Allowances and Other Conditions of Service) Amendment Rules, 2000.

(1) These rules may be called the National Human Rights Commission Chairperson and Members (Salaries, Allowances and Other Conditions of Service) Amendment Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the National Human Rights Commission Chairperson and Members (Salaries, Allowances and Other Conditions of Service) Rules, 1993 (hereinafter referred to as the said rules), for rule 5, the following rule shall be substituted, namely:

5. Leave Travel Concession.—The Chairperson and the Members shall be entitled to the same leave travel concession as are admissible to the Chief Justice of India and to a Judge of the Supreme Court respectively under the Supreme Court Judges (Travelling Allowances) Rules, 1959.

3. In the said rules for rule 7, the following rule shall be substituted, namely:

7. Travel Allowance.—The Chairperson and the Members while on tour (including the journey
undertaken to join the National Commission or on his expiry of its term with the National Commission to proceed to his home town) shall be entitled to travel allowance, allowance for transportation of personal effects and other similar matters and daily allowance at the same rates as are admissible to the Chief Justice of India and to a Judge of the Supreme Court respectively under the Supreme Court Judges (Travelling Allowances) Rules, 1959.

4. In the said rules, for rules 8, the following rule shall be substituted, namely:

"8. Other Conditions of Service. — The conditions of service relating to provision of rent free accommodation, conveyance facilities, and medical facilities and such other conditions of service as are for the time being applicable to the Chief Justice of India and to a Judge of the Supreme Court under Chapter IV of the Supreme Court Judges (Conditions of Service) Act, 1958 and the rules made thereunder shall so far as may apply to the Chairperson and the Members respectively."

[F. No. 15011/23/2000-HR]
A. K. JAIN, Jt. Secy. (H.R.)

Note: — The principal rules were published in the Gazette of India vide number GSR 760(E) dated 23.12.93 and subsequently amended vide GSR 8(E) dated 7.1.94 and GSR 548 (E) dated 20.7.99.
MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 12th November, 2001

G.S.R. 857(E)—In exercise of the powers confered by sub-section (1) and clause (a) of sub-section (2) of section 40 of the Protection of Human Rights Act, 1993 (10 of 1993), the Central Government hereby makes the following rules further to amend the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Rules, 1993, namely:

1. (1) These rules may be called the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Amendment Rules, 2001.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Rules, 1993, in clause (i) of sub-rule (1) of rule 4, for the words and figure "earned leave @ 15 days for every completed calendar year of service", the words and figure "earned leave @ 30 days for every completed calendar year of service", shall be substituted.

[F.No. 15011/42/2001-ER] SURENDRRA KUMAR, IL Secy. (HR)